

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.73/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (T) Shri S. Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>th</sup> April, 2017, 10.30 A.M**

Name of the Company		Surendra Kumar Joshi -Versus- Rei Agro Limited	
Under Section		9	IBC
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	SOUNAK MITRA	Advocates for the Company	D Majumdar 25/04/17
2.	SHAUBHIK CHOWDHURY		
3.	DRIPTO MAJUMDAR		
4.	MAHITA BINANI	FOR INTERIM RESOLUTION PROFESSIONAL	Mante Binani 25/4/17
1.	Amrita Pandey	Petitioner	A.P. 25/4/17

**ORDER**

Ld. Counsels for the both the petitioner and the Corporate Debtor as well as the Interim Resolution Professional (IRP) are present.

Ld. Pr. CS on behalf of IRP informed that in this case proceeding is going on as per IB Code. IRP is directed to file progress

report within 15 days. Till date we have not received confirmation for the appointment of RP from the Insolvency and Bankruptcy Board. Until further order IRP shall continue to function as RP.

List the matter on 11/05/2017.

  
(S. Vijayaraghavan)  
Member (T)

  
(Vijai Pratap Singh)  
Member (J)

ORDER